

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 7

CA 224/2022 CA 256/2022 in CP 3638/MB/2018

CORAM:

SH. K. K. VOHRA

JUSTICE P.N. DESHMUKH (Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **14.06.2022**

NAME OF THE PARTIES: - **Union of India**

V/s

**Infrastructure Leasing & Financial
Services Ltd & Ors**

Appearance (via video-conference):

For the Applicant : Mr. Ashish Kamat a/w Ms. Drishti
Das, Advocates

For the Union of India : Mr. Aditya Sikka, Advocate

Section 242(4),241-242 of Companies Act, 2013

ORDER

CA 256/2022

Heard Ld. Counsel for the Applicant. The limited prayer in this Application is for early listing of CA 157 of 2022 for hearing. Ld. Counsel during the course of the argument further submitted that this Application is already listed on Board on 17.06.2022 for hearing.

In view of the above stated facts, we do not find any reason to pass any order preponing the date of hearing. Accordingly, **CA 256 of 2022 is**

disposed of. Registry is directed to list **CA 157 of 2022** on Board on **17.06.2022** along with other Applications which are coming up for hearing on that day.

CA 224/2022

Applicant prays for time to provide Hard Copies of document of List of Dates and Events. Prayer is allowed. At request, list this Application on **17.06.2022.**

Sd/-

K. K. VOHRA
Member (Technical)

Vedant

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)